

State	Units	Capacity	Production
Odisha	RSP	3800	3658
Jharkhand	BSL	4600	3833
West Bengal	ISP	2500	1888
West Bengal	ASP	234	101
Tamil Nadu	SSP	180	117
Karnataka	VISL	118	0
TOTAL: SAIL		19132	16263
Andhra Pradesh	RINL	6300	5233
TOTAL PUBLIC SECTOR		25432	21496
TOTAL: Private Sector	968	116804	89425
TOTAL: Public Sector	9	25432	21496
ALL REGION TOTAL	977	142236	110921

Source: JPC

Wage revision of employees of sail

†1920. MS. SAROJ PANDEY : Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that the wage revision of the employees of Steel Authority of India Limited (SAIL), which comes under the Ministry of Steel, is pending since 2017; and

(b) if so, the number of officers and staff whose wage revision is still pending and by when this revision would be made?

THE MINISTER OF STEEL (SHRI DHARMENDRA PRADHAN) : (a) Yes, Sir.

(b) The number of employees in Steel Authority of India Limited (SAIL) as on 01.11.2019 is 11,604 Executives and 59,206 Non-Executives, The Wage Revision of Executives and Non-Executives of Central Public Sector Enterprises (CPSEs) is governed by the guidelines issued in this regard by the Department of Public Enterprises from time to time which stipulate affordability and financial sustainability of such wage revision.

†Original notice of the question was received in Hindi.

MR. CHAIRMAN : Question Hour is over. As I told you, tomorrow, Zero Hour will be taken up by the Deputy Chairman. We are also slowly experimenting that one of the empanelled Vice-Chairmen will be taking up Question Hour. We will see how it goes on, and, then, try to encourage others also.

The House is adjourned to meet after lunch at 3.00 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at three of the clock,

MR. CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019

KUMARI SELJA (Haryana) : Thank you, Sir, for the lunch.

MR. CHAIRMAN: Thank you.

Now, we take up ‘The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019. Shri Hardeep Singh Puri to move the Motion.

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, with your permission, I rise to move:

“That the Bill to provide special provisions for the National Capital Territory of Delhi for recognising the property rights of residents in unauthorised colonies by securing the rights of ownership or transfer or mortgage in favour of the residents of such colonies who are possessing properties on the basis of Power of Attorney, Agreement to Sale, Will, possession letter or any other documents including documents evidencing payment of consideration and for the matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.”

...(Interruptions)...